

(5) Supplementary Statement No. XVIII, Tenth Session, 1955 of Lok Sabha. [See Appendix V, annexure No. 125]

(6) Supplementary Statement No. XXIV, Ninth Session, 1955 of Lok Sabha. [See Appendix V, annexure No. 126]

(7) Supplementary Statement No. XXVII, Eighth Session, 1954 of Lok Sabha. [See Appendix V, annexure No. 127]

PRINCIPAL AND SUPPLEMENTAL AGREEMENTS BETWEEN GOVERNOR OF RAJASTHAN AND RESERVE BANK OF INDIA

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table, under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934, a copy of each of the Principal and Supplemental Agreements between the Governor of Rajasthan and the Reserve Bank of India. [See Appendix V, annexure No. 128]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th December, 1956, agreed without any amendment to the Employees' Provident Funds (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 8th December, 1956."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th December, 1956, agreed without any amendment to the Electricity (Supply) Amendment Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 11th December, 1956."

ARIYALUR TRAIN DISASTER

TELEGRAM RECEIVED BY SHRI KAMATH LAID ON THE TABLE

Shri Kamath (Hoshangabad): Before you proceed to other business, may I make one earnest submission to you for your close consideration? The other day, Shri Alagesan made a statement on the Ariyalur train disaster; and I told you and the House that I had mislaid Mr. Govindan's letter. It was unfortunate, and I felt pained at it, that some of my colleagues were chuckling rather sceptically at the time. Yesterday afternoon, I got a telegram from Mr. Govindan, and I shall pass it on you for your consideration, and I also lay it on the Table of the House [See Appendix V, annexure No. 129]

The telegram reads as follows:

"REGRET YOU MISLAID MY LETTER PLEASE PRESS GOVERNMENT TO ORDER ENQUIRY INTO BURNING OF BODIES AND BURNING OF LADIES COMPARTMENT IN ARIYALUR DISASTER I AM PREPARED TO GIVE EVIDENCE LETTER FOLLOWS"

And it is signed by Mr. R. Govindan.

Mr. Speaker: The hon. Member must have waited till the letter had followed.

Shri Kamath: Tomorrow is the last day of this session.

Shri Alagesan made a very unfair charge against me that I had tried to seek political advantage out of that. There was nothing of that kind. He did not even consult me before. Under the rules, I believe, even you might have suggested to me that he was going to make a statement, and that I could say something if I wanted.

Mr. Speaker: The hon. Member was present here. Otherwise, he would have been sent for. Since he was present here, there was no need to send for him.